

*No one appears*

**BENCH-I**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

**C.P.(IB) No. 47/KB/2018**

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12<sup>th</sup> January 2018, 10.30 A.M**

Name of the Company	Gati Limited -Vs- Renuka Air Freight Pvt.Ltd.		
Under Section	<b>9 IBC</b>		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

**O R D E R**

No one is present from either side.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016. As per directions of the Hon'ble NCLAT in Innoventive Industries case notice of admission on the corporate debtor is to be served. Court Officer is directed to issue notice of admission to the corporate debtor and hand over the same to the operational creditor for effective service on the corporate debtor. Operational creditor is to serve the notice of admission on the corporate debtor and file affidavit of service within 7 days from today.

List it on 07/02/2018 for admission.

*sd*

(Jinan K.R.)  
Member (J)

*sd*

(V.P.Singh)  
Member (J)